Bill No. 141 of 2024

THE MAHARASHTRA CENTRAL SPORTS UNIVERSITY BILL, 2024

By

DR. HEMANT VISHNU SAVARA, M.P.

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Bill No. 141 of 2024

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A

BILL

to establish and incorporate a Sports University in the State of Maharashtra, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:-

1.(1) This Act may be called the Maharashtra Central Sports University Act, 2024.

Short title, extent and commencement.

- (2) It extends to the whole of India.
- (3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (a) "Academic and Activity Council" means the Academic and Activity Council of the University;
- (b) "academic staff" means such categories of staff as are designated as academic staff by the Ordinances;
- (c) "Board of Sports Studies" means the Board of Sports Studies of a Department of the University;

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- (d) "Chancellor" means the Chancellor of the University;
- (e) "College" means a college or other academic institution established or maintained by, or admitted to the privileges of, the University;
 - (f) "Court" means the Court of the University;
- (g) "Department" means a Department of Studies and includes a Centre of Studies;
- (h) "employee" means any person appointed by the University and includes teachers and other staff of the University;
 - (i) "Executive Council" means the Executive Council of the University;
 - (j) "Finance Committee" means the Finance Committee of the University;
 - (k) "Fund" means the University Fund referred to in section 28;
- (*l*) "Hall" means a unit of residence or of corporate life for the students of the University, or of an Outlying Campus or of a College or an Institution, maintained by the University;
- (*m*) "Head of the Department" means the head of any teaching department of the University;
- (n) "Institution" means an academic institution, not being a College, maintained by, or admitted to the privileges of, the University;
- (o) "Outlying Campus" means the campus of the University as may be established by it at any place within or outside India;
- (p) "Principal" means the Head of a College or an Institution maintained by the University and includes, where there is no Principal, the person for the time being duly appointed to act as Principal, and in the absence of the Principal, or the acting Principal, a Vice-Principal duly appointed as such;
- (q) "Regional Centre" means a centre established or maintained by the University for the purpose of coordinating and supervising the work of Study Centres in any region and for performing such other functions as may be conferred on such centre by the Executive Council;
- (r) "Regulations" means the regulations made by any authority of the University under this Act for the time being in force;
 - (s) "School" means a School of Studies of the University;
 - (t) "section" means the section of this Act;

(u) "State" includes a Union territory;

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- (ν) "Statutes" and "Ordinances" mean, respectively, the Statutes and the Ordinances of the University for the time being in force;
- (w) "Study Centre" means a centre established, maintained or recognised by the University for the purpose of advising, counselling, training or for rendering any other assistance required by the students;
- (x) "teachers of the University" means Professors, Associate Professors, Assistant Professors and such other persons as may be appointed for imparting instructions, training or conducting research in the University or in any Outlying Campus, College or Institution or Regional Centres and Study Centres maintained by the University and are designated as teachers by the Ordinances;
- (y) "University" means the National Sports University established and incorporated as a University under this Act;
 - (z) "Vice-Chancellor" means the Vice-Chancellor of the University.

3.(1) There shall be established a University by the name of "Maharashtra Central Sports University".

Establishment of University.

(2) The headquarters of the University shall be in the State of Maharashtra and it may establish or maintain Outlying Campuses, Colleges, Regional Centres and Study Centres at such other places in India as it may deem fit:

Provided that the University may, with the prior approval of the Central Government, also establish Outlying Campuses and Study Centres outside India.

- (3) The first Chancellor, the first Vice-Chancellor and the first members of the Court, the Executive Council and the Academic and Activity Council, and all such persons who may hereafter become such officers or members, so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "Maharashtra Central Sports University".
- (4) The University shall have perpetual succession and a common seal, and shall sue and be sued by the said name.
 - 4. The objects of the University shall be-

Objects of University.

- (i) to evolve as an institute of advanced study in the field of physical education and sports sciences;
- (ii) to provide for research and development and dissemination of knowledge in physical education and sports sciences by providing specially designed academic and training programmes in various areas of physical education and sports sciences and training in advanced technologies of sports;
- (iii) to strengthen physical education and sports training programmes to promote sports including traditional and tribal sports and games;
- (*iv*) to establish centres and institutions of excellence for imparting state of the art educational training and research in the fields of physical education and sports sciences, sports technology and high performance training for all sports and games;
- (ν) to provide professional and academic leadership to other institutions in the field of physical education and sports sciences;

- (vi) to provide vocational guidance and placement services in physical education, sports sciences, sports medicine, sports technology and other related fields;
- (vii) to generate capabilities for the development of knowledge, skills and competences at various levels in the fields of physical education and sports sciences, sports technology and high performance training for all sports and games;

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- (viii) to generate capabilities to provide infrastructure of international standard for education, training and research in the areas related to physical education and sports sciences, sports technology and high performance training for all sports and games;
- (ix) to prepare highly qualified professionals in the fields of physical education and sports sciences, sports technology and high performance training for all sports and games;
- (x) to serve as a Centre of Excellence for the elite and other talented sportspersons of all sports and games and innovation in physical education and sports sciences and to carry out, endorse and propagate research;
- (xi) to function as a leading resource centre for knowledge and development in the areas of physical education and sports sciences, sports technology and high performance training for all sports and games;
- (xii) to provide international collaboration in the fields of physical education and sports sciences, sports technology and high performance training for all sports and games;
- (xiii) to establish close linkage with sports academies, schools, colleges, sports and recreation clubs, sports associations and international federations for the purpose of teaching, training and research in physical education and sports sciences, sports technology and high performance training for all sports and games;
- (*xiv*) to train talented athletes so as to help them to evolve into elite athletes of international level;
- (xv) to make India especially the State of Maharashtra become a sporting power;
- (xvi) such other objects, not inconsistent with the provisions of this Act, which the Central Government may, by notification in the Official Gazette, specify in this behalf.
- **5.**(1) The University shall have the following powers and functions, namely:-
 - (i) to plan, design, develop and prescribe courses of study and conduct appropriate academic and training programmes in physical education and sports sciences including sports technology and to provide for instruction and training in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge;
 - (ii) to grant, subject to such conditions as the University may determine confer degrees, diplomas or certificates or other academic distinctions on, persons, on the basis of examinations, evaluation or any method of testing, and to withdraw any such certificates, diplomas, degrees or other academic distinctions for good and sufficient cause;

Powers and functions of University.

- (*iii*) to provide opportunities to the students of the University to participate in the sports tournaments and competitions in co-ordination with established International Sports Federations, National Sports Federations, Indian Olympic Association and Association of Indian Universities;
- (*iv*) to have liaison or membership with various international professional organisations or bodies;

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- (v) to establish and maintain, with the prior approval of the Central Government, such Outlying Campuses, Regional Centres, specialised laboratories or other units for research, instruction and training as are, in the opinion of the University, necessary for the furtherance of its objects;
- (vi) to establish, maintain or recognise Study Centres in the manner laid down by the Statutes;
 - (vii) to establish and maintain Colleges, Institutions and Halls;
- (viii) to confer honorary degrees or other distinctions in the manner prescribed by the Statutes;
- (ix) to institute Principalships, Professorships, Associate Professorships, Assistant Professorships and other teaching or academic positions, required by the University and to appoint persons to such Principalships, Professorships, Associate Professorships, Assistant Professorships or other teaching or academic positions;
- (x) to appoint persons working in any University or academic institution, including those located outside the country, as teachers of the University for a specified period;
- (xi) to create administrative, ministerial and other posts and to make appointments thereto;
- (xii) to co-operate or collaborate or associate with any other University or authority or institution of higher learning, including those located outside the country, in such manner and for such purposes as the University, may determine;
- (*xiii*) to provide facilities through the distance education system to such persons and in such manner as may be prescribed by the Statutes;
- (*xiv*) to institute and award fellowships, scholarships, studentship, medals and prizes for raising academic standards and research;
- (xv) to organise and to undertake extramural studies, training and extension services;
- (xvi) to make provision for research and advisory services and for that purpose, to enter into such arrangements with other institutions, industrial or other organisations, as the University may deem necessary;
- (xvii) to organise and conduct refresher courses, workshops, seminars and other programmes for teachers, evaluators, other academic staff and students;
- (*xviii*) to appoint on contract or otherwise visiting Professors, Emeritus Professors, Consultants and such other persons who may contribute to the advancement of the objects of the University;
- (xix) to determine standards of admission to the University, which may include examination, evaluation or any other method of testing;

(xx) to demand and receive payment of fees and other charges;

(xxi) to supervise the residences of the students of the University and to make arrangements for promoting their health and general welfare;

(xxii) to lay down conditions of service of all categories of employees, including their code of conduct;

(xxiii) to regulate and enforce discipline among the students and the employees, and to take such disciplinary measures in this regard as may be deemed by the University to be necessary;

(*xxiv*) to make arrangements for promoting the health and general welfare of the employees;

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(xxv) to receive benefactions, donations and gifts and to acquire, hold and manage, and to dispose of, with the previous approval of the Central Government, any property, movable or immovable, including trust and endowment properties, for the purposes of the University;

(xxvi) to borrow, with the previous approval of the Central Government, on the security of the property of the University, money for the purposes of the University;

(xxvii) to conduct innovative experiments and promote new methods and technologies in the fields of physical education, sports sciences, sports medicine, sports technology, sports management and other related fields;

(xxviii) to purchase or to take on lease any land or building or sports complex or sports infrastructure and scientific sports research equipment or indoor stadium or works which may be necessary or convenient for the purposes of the University, on such terms and conditions as it may think fit and proper and to construct, alter and maintain any such building or work;

(xxix) to start any new allied course or research programme or diploma or training programme and discontinue any course or training programme;

(xxx) to invest the funds of the University in or upon such securities and transpose any investment from time to time in such manner as it may deem fit in the interest of the University;

(xxxi) to execute conveyances regarding transfers, mortgages, leases, licenses, agreements and other conveyances in respect of the property, movable or immovable, including Government securities, belonging to the University or to be acquired for the purposes of the University, after taking prior permission of the Central Government;

(xxxii) to act as a technical advisory body to Government of India and other National Organisations, State Governments and National Sports Federations on all matters related to sports;

(xxxiii) to provide training, coaching and other back up to high level sportspersons for achieving success in different national and international sports competitions;

(xxxiv) to give effect to the procedures and standards provided under the Khelo India Scheme or the National Sports Talent Search and Identification Scheme;

(xxxv) to confer autonomous status on a College or an Institution in the manner laid down by the Statutes;

(xxxvi) to admit to its privileges any College or Institution in or outside India subject to such conditions as may be laid down by the Statutes:

Provided that no College or Institution shall be so admitted except with the prior approval of the Central Government;

(xxxvii) to provide for the preparation of instructional and training materials, including films, cassettes, tapes, video cassettes and other software;

(xxxviii) to recognise persons for imparting instructions in any College or Institution admitted to the privileges of the University; and

(xxxix) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of its objects.

- (2) The University shall in the exercise of its powers have jurisdiction over the whole of India and to the Outlying Campuses and Study Centres outside India.
- (3) In exercising its powers referred to in sub-section (1), it shall be the endeavour of the University to maintain an all-India character and high standards of teaching, training and research, and the University shall, among other measures which may be necessary for the said purpose, take, in particular, the following measures, namely:—
 - (i) admissions of students and recruitment of faculty shall be made on all-India basis through appropriate procedures approved by the Executive Council of the University;
 - (ii) foreign students shall be admitted by the University to various courses and programmes as per the policy and schemes of the Government of India and the procedure approved by the Executive Council of the National Sports University;
 - (iii) inter-University mobility of faculty with portable pension scheme benefits, if any, and protection of seniority shall be encouraged;
 - (*iv*) semester system, continuous evaluation and choice-based credit system shall be introduced and the University shall enter into agreement with other Universities and academic institutions for credit transfer and joint degree programmes;
 - (v) innovative courses and programmes of studies shall be introduced with a provision for periodic review and restructuring;
 - (vi) active participation of students shall be ensured in all academic activities of the University, including evaluation of teachers;
 - (vii) accreditation shall be obtained from the National Assessment and Accreditation Council or any other accrediting agency at the national level; and
 - (viii) e-governance shall be introduced with effective management information.
- **6.** The University shall be open to persons of any sex and of whatever caste, creed, race or class, and it shall not be lawful for the University to adopt or impose on any person, any test whatsoever of religious belief or profession in order to entitle such person to be appointed as a teacher of the University or to hold any other office therein or to be admitted as a student in the University or to graduate there at or to enjoy or exercise any privilege thereof:

Provided that nothing in this section shall be deemed to prevent the University from making special provisions for the employment or admission of

University to be open to all castes, creed, race or class.

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women, persons with disabilities or of persons belonging to the weaker sections of the society and, in particular, of the Scheduled Castes, the Scheduled Tribes and the other socially and educationally backward classes of citizens:

Provided further that no such special provision shall be made on the ground of domicile.

Central Government to review work and progress of University. **7.**(1) The Central Government may, from time to time, appoint one or more persons to review the work and progress of the University, including Outlying Campuses, Colleges, Institutions, Regional Centres and Study Centres maintained by it, and to submit a report thereon; and upon receipt of that report, the Central Government may, after obtaining the views of the Executive Council thereon through the Vice-Chancellor, take such action and issue such directions, as it considers necessary, in respect of any of the matters dealt with in the report and the University shall abide by such action and be bound to comply with such directions.

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- (2) The Central Government shall have the right to cause an inspection to be made by such person or persons, as it may direct, of the University, its buildings, sports complexes, libraries, laboratories and equipment, and of any Outlying Campus or College or Institution or Regional Centres or Study Centres maintained by the University; and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration or finances of the University, Colleges or Institutions or Regional Centres or Study Centres.
- (3) The Central Government shall, in every matter referred to in sub-section (2), give notice of its intention to cause an inspection or inquiry to be made, to the University, and the University shall have the right to make such representations to the Central Government, as it may consider necessary.
- (4) After considering the representations, if any, made by the University, the Central Government may cause to be made such inspection or inquiry as is referred to in sub-section (3).
- (5) Where any inspection or inquiry has been caused to be made by the Central Government, the University shall be entitled to appoint a representative, who shall have the right to be present and be heard at such inspection or inquiry.
- (6) The Central Government may, if the inspection or inquiry is made in respect of the University or any Outlying Campus or College or Institution or Regional Centre or Study Centre established or maintained by it, address the Vice-Chancellor with reference to the result of such inspection or inquiry together with such views and advice with regard to the action to be taken thereon, as the Central Government may be pleased to offer, and on receipt of address made by the Central Government, the Vice-Chancellor shall communicate to the Executive Council the views of the Central Government with such advice as the Central Government may offer upon the action to be taken thereon.
- (7) The Executive Council shall communicate through the Vice-Chancellor to the Central Government such action, if any, as it proposes to take or has been taken upon the result of such inspection or inquiry.
- (8) Where, the Executive Council does not, within a reasonable time, take action to the satisfaction of the Central Government, it may, after considering any explanation furnished or representation made by the Executive Council, issue such directions, as it may think fit, and the Executive Council shall comply with such directions.

(9) Without prejudice to the foregoing provisions of this section, the Central Government may, by order in writing, annul any proceeding of the University which is not in conformity with the provisions of this Act or the Statutes or the Ordinances:

Provided that before making any such order, the Central Government shall call upon the Vice-Chancellor to show cause why such an order should not be made, and, if any cause is shown within a reasonable time, it shall consider the same.

- (10) The Central Government shall have such other powers, in respect of the affairs of the University, as may be prescribed by the Statutes.
 - **8.** The following shall be the officers of the University, namely:—

Officers of University.

(a) the Chancellor;

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- (b) the Vice-Chancellor;
- (c) the Deans of Schools;
- (d) the Registrar;
- (e) the Finance Officer;
- (f) the Controller of Examinations;
- (g) the Librarian; and
- (h) such other officers as may be declared by the Statutes to be the officers of the University.

9.(1) The Chancellor shall be appointed by the Central Government in such manner as may be prescribed by the Statutes.

Chancellor.

- (2) The Chancellor shall, by virtue of his office, be the head of the University and shall, if present, preside at the Convocations of the University held for conferring degrees and other ceremonial functions and also the meetings of the Court.
- 10.(1) The Vice-Chancellor shall be appointed by the Central Government in such manner as may be prescribed by the Statutes.

Vice-Chancellor.

- (2) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.
- (3) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall apprise such authority at its next meeting the action taken by him on such matter:

Provided that if the authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Central Government whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent against such action to the Executive Council within three months from the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor.

- (4) Where the Vice-Chancellor is of the opinion that any decision taken by any authority of the University is beyond the powers of the authority conferred under the provisions of this Act or the Statutes or the Ordinances, or that any decision taken by the authority is not in the interest of the University, he may ask the authority concerned to review its decision within sixty days of such decision and if the authority refuses to review the decision either in whole or in part or no decision is taken by it within the said period of sixty days, the matter shall be referred to the Central Government whose decision thereon shall be final.
- (5) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the Statutes or the Ordinances.

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Deans of Schools.

11. Every Dean of School shall be appointed in such manner, and on such terms and conditions of service, and shall exercise such powers and perform such duties, as may be prescribed by the Statutes.

Registrar.

- **12.** (*I*) The Registrar shall be appointed in such manner, and on such terms and conditions of service, as may be prescribed by the Statutes.
- (2) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University, and shall exercise such powers and perform such duties, as may be prescribed by the Statutes.

Finance Officer.

13. The Finance Officer shall be appointed in such manner, and shall exercise such powers and perform such duties, as may be prescribed by the Statutes.

Controller of Examinations.

14. The Controller of Examinations shall be appointed in such manner and shall exercise such powers and perform such duties, as may be prescribed by the Statutes.

Librarian.

15. The Librarian shall be appointed in such manner and on such terms and conditions of service, and shall exercise such powers and perform such duties, as may be prescribed by the Statutes.

Other officers.

16. The manner of appointment and powers and duties of other officers of the University shall be prescribed by the Statutes.

Authorities of University.

- 17. The following shall be the authorities of the University, namely:
 - (a) the Court;
 - (b) the Executive Council;
 - (c) the Academic and Activity Council;
 - (d) the Board of Sports Studies;
 - (e) the Finance Committee;
 - (f) such other authorities as may be declared by the Statutes to be the authorities of the University.

The Court.

- **18.**(*1*) The constitution of the Court and the term of office of its members shall be prescribed by the Statutes.
- (2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:—
 - (a) to review, from time to time, the broad policies and programmes of the University, and to suggest measures for the improvement and development of the University;
 - (b) to consider and pass resolutions on the annual report and the annual accounts of the University and the audit report on such accounts;

- (c) to advise the Central Government in respect of any matter which may be referred to it for advice; and
 - (d) to perform such other functions as may be prescribed by the Statutes.
- **19.** (*I*) The Executive Council shall be the principal executive body of the University.

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Executive Council.

(2) The constitution of the Executive Council, the term of office of its members and its powers and functions shall be prescribed by the Statutes.

20.(1) The Academic and Activity Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Ordinances, co-ordinate and exercise general supervision over the academic policies of the University.

Academic and Activity Council.

(2) The constitution of the Academic and Activity Council, the term of office of its members and its powers and functions shall be prescribed by the Statutes:

Provided that the Academic and Activity Council shall have sports persons who have achieved distinction in Olympics or world championships.

21. The constitution, powers and functions of the Board of Sports Studies shall be prescribed by the Statutes.

Board of Sports Studies.

- **22.** The constitution, powers and functions of the Finance Committee shall be prescribed by the Statutes.
- Finance Committee.
- **23.** The constitution, powers and functions of other authorities, as may be declared by the Statutes to be the authorities of the University, shall be prescribed by the Statutes.
- Other authorities of University.
- **24.** Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:—
- Power to make Statutes.
- (a) the constitution, powers and functions of authorities and other bodies of the University, as may be constituted from time to time;
- (b) the appointment and continuance in office of the members of the said authorities and bodies, the filling up of vacancies of members, and all other matters relating to those authorities and other bodies for which it may be necessary or desirable to provide;
- (c) the appointment, powers and duties of the officers of the University and their emoluments;
- (*d*) the appointment of teachers, academic staff and other employees of the University, the emoluments and conditions of service;
- (e) the appointment of teachers and academic staff working in any other University or organisation for a specific period for undertaking a joint project;
- (f) the conditions of service of employees including provisions for pension, insurance, provident fund, the manner of termination of service and disciplinary action;
- (g) the principles governing the seniority of service of the employees of the University;
- (h) the procedure for arbitration in cases of dispute between employees or students and the University;

- (i) the procedure for appeal to the Executive Council by any employee or student against the action of any officer or authority of the University;
- (*j*) the conferment of autonomous status on a College or an Institution or a Department;
- (*k*) the establishment and abolition of Schools, Departments, Centres, Halls, Colleges, Institutions, Regional Centres and Study Centres;
 - (*l*) the conferment of honorary degrees;
- (m) the conferment and withdrawal of degrees, diplomas, certificates and other academic distinctions;
- (n) the management of Colleges, Institutions, Regional Centres and Study

 Centres established and maintained by the University;
- (o) the delegation of powers vested in the authorities or officers of the University;
 - (p) the maintenance of discipline among the employees and students; and
- (q) all other matters which by this Act are to be, or may be, provided for by the Statutes.

Power to make Ordinances.

- **25.** (*I*) Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:–
 - (a) admission of students to the University and their enrolment as such;
 - (b) the courses of study and their duration for all degrees, diplomas and certificates courses of the University;
 - (c) the medium of instruction and examination;
 - (d) the award of degrees, diplomas, certificates and other academic distinctions, the qualifications for the same and the means to be taken relating to the granting and obtaining of the same;

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- (e) the fees to be charged for courses of study in the University and for admission to examinations, degrees and diplomas of the University;
- (f) the conditions for award of fellowships, scholarships, studentships, medals and prizes;
- (g) the conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners and moderators;
 - (h) the conditions of residence of the students of the University;
- (i) the special arrangements, if any, which may be made for the residence and teaching of women students and the prescribing of special courses of studies for them;
- (*j*) the establishment of Centres of Studies, Board of Studies, Specialised Laboratories and other Committees;
- (k) the manner of co-operation and collaboration with other Universities, institutions and other agencies including learned bodies or associations;
- (*l*) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the University;
- (*m*) the institution of fellowships, scholarships, studentships, medals and prizes;

- (n) the setting up of a machinery for redressal of grievances of employees and students; and
- (*o*) any other matter which, by this Act or the Statutes, is to be or may be, provided for by the Ordinances.
- (2) The first Ordinances shall be made by the Vice-Chancellor with previous approval of the Executive Council and the Ordinances so made may also be amended or repealed at any time by the Executive Council in the manner prescribed by the Statutes.

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26. The authorities of the University may make Regulations, consistent with this Act, the Statutes and the Ordinances, for the conduct of their own business and that of the Committees, if any, appointed by them and not provided for by this Act, the Statutes or the Ordinances, in the manner prescribed by the Statutes.

Regulations.

27. (1) The annual report of the University shall be prepared under the directions of Executive Council, which shall include, among other matters, the steps taken by the University towards the fulfilment of its objects and shall be submitted to the Court on or before such date as may be prescribed by the Statutes and the Court shall consider the report in its annual meeting.

Annual report.

- (2) The Court shall submit the annual report to the Central Government along with its comments, if any.
- (3) The Central Government shall, as soon as may be, cause a copy of the annual report to be laid before both the Houses of Parliament.
 - **28.** (1) There shall be a University Fund which shall include—

Fund of University.

(a) any contribution or grant made by the University Grants Commission or the Central Government;

- (b) any contribution or grant made by the State Government;
- (c) any contribution made by Government, semi-Government or autonomous bodies;
- (d) any loans, gifts, bequests, donations, endowments or other grants, if any;
 - (e) income received by the University from fees and charges;
- (f) the moneys received by the University from the collaborating industries in terms of the provisions of the Memorandum of Understanding entered between the University and the industry for the establishment of sponsored chairs, fellowships or infrastructure facilities of the University; and
 - (g) amounts received in any other manner from any other source.
- (2) All funds of the University shall be deposited in such banks or invested in such manner as the Board may decide on the recommendation of the Finance Committee.
- (3) The funds of the University shall be applied towards the expenses of the University including expenses incurred in the exercise of its powers and discharge of its functions by or under this Act.
- **29.** The University shall furnish to the Central Government such returns or other information with respect to its property or activities, within such period, as the Central Government may, from time to time, require.

Returns and information.

Power to remove difficulties.

30. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appears to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of three years from the commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both the Houses agree in making any modification in the order or both the Houses agree that the order should not be made, the order shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order.

Ordinances and
Regulations to
be published
in the Official
Gazette and to

Statutes,

be laid before

Parliament.

- **31.** (*I*) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (2) Every Statute, Ordinance or Regulation made under this Act, shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both the Houses agree in making any modification in the Statute, Ordinances or Regulations or both the Houses agree that the Statute, Ordinances or Regulations should not be made, the Statutes, Ordinances or Regulations shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under the Statutes, Ordinances or Regulations.
- (3) The power to make Statutes, Ordinances or Regulations shall include the power to give retrospective effect, from a date not earlier than the date of commencement of this Act, to the Statutes, Ordinances or Regulations or any of them but no retrospective effect shall be given to any Statutes, Ordinances or Regulations so as to prejudicially affect the interests of any person to whom such Statutes, Ordinances or Regulations may be applicable.

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STATEMENT OF OBJECTS AND REASONS

In the wake of the Indian economy and the country's young demography, the sports sector in India is undergoing a phase of transformation. But barring a few sports like cricket and shooting, the growing interest in sports in India is not necessarily translating into better performance in the entire sports sector.

With the opening of Sports University, talented and emerging sportspersons of the country including Maharashtra will be able to get international level sports facilities. Presently, various types of international level sports facilities are available in the big cities. But, with the opening of Sports University, sports facilities shall be available in all the cities of international standards so that sportspersons can get quality training and inputs.

Sports is not just a word here, nor is it taken merely as a game. It is an aspect connected to the emotions of people. But, despite our so much love and affection to sports, the condition of sports in our country, instead of improving, is deteriorating.

However, there came a time when the proverbs started changing and people started saying, 'Mere studies will make you dull; sports will make you shine and excel.' But now it seems that this changed proverb may just remain confined to the pages of the books.

Sports have been a part of our life. Because, since ancient time, sports has been teaching us discipline and brought continuity in our work. It is one of the best sources of entertainment. Sports increase the level of our concentration and fill our mind with positivity.

Indians have immense interest in sports and are working hard to bring medals and glory to the country. Nowadays, rural people are also getting opportunities and in order to highlight the importance of sports they are performing optimally in their specific sports.

Several sports talents *viz*. Milkha Singh, famous as Flying Sikh, P.T. Usha, famous as Flying Queen, Sachin Tendulkar, famous as Master Blaster and Major Dhyanchand, famous as Hockey Wizard, have taken birth in India.

After independence, India has achieved progress in every field. There has been improvement in every field and sports is one of them. The process of reform in sports got started after independence. But, still it requires further reforms. Though a lot has been done in the past, still plenty more is required to be done.

The opening of Maharashtra Central Sports University is one such step in this direction. It should be implemented as soon as possible, so that the sportspersons of Maharashtra and the country can be imparted training in sports.

Hence this Bill.

New Delhi; *July* 30, 2024 HEMANT VISHNU SAVARA

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for establishment of Maharashtra Central Sports University. Clause 9 provides for appointment of the Chancellor by the Central Government. Similarly, clause 10 makes provisions for appointment of the Vice-Chancellor by the Central Government. Clause 28 provides for contribution by the Central Government or University Grants Commission to the University Fund. Therefore, if enacted, the Bill shall involve expenditure from the Consolidated Fund of India. It is likely to involve a recurring expenditure of about rupees two hundred crore per annum.

A non incurring expenditure of about rupees fifty crore is also likely to be incurred.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 31 of the Bill provides for formulation of Statute, Ordinance or Regulation for carrying out the purposes of the Bill. As the rule will relate to matters of details only, the delegation of legislative power is of a normal character.

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to establish and incorporate a Sports University in the State of Maharashtra, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.